

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. ZNo. 2323/2002

This the 6th day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member (A)

Shri Raja Ram  
son of Shri Dan Sahai,  
resident of 41-H, Pocket 'K',  
Sheikh Sarai Phase-I,  
New Delhi-110017.

-Applicant

(By Advocate: Shri H.L. Taneja)

Versus

1. The Chief Secretary,  
Govt. of National Capital Territory of Delhi,  
Delhi Sachivalaya, New Delhi-110002.
2. The Director of Education,  
Govt. of National Capital Territory of Delhi,  
Old Secretariat, Delhi-110054.
3. Shri Bholay Singh,  
Vice-Principal,  
Govt. Boys Secondary School,  
'R' Block, Mangolpuri, Delhi.

-Respondents

ORDER (Oral)

Mr. Justice V.S. Aggarwal:

Applicant is working as Vice-Principal, Govt. Boys Senior Secondary School, Saket. It has been asserted that respondent No.3 had been shown junior to the applicant in the seniority list. Subsequently, he was being shown senior to the applicant but in OA-680/98 the seniority of respondent No.3 was reverted to its old position. Despite that, it is contended that the benefit that accrued to respondent No.3 as a result of the earlier seniority given to respondent No.3 is being allowed to continue.

2. The applicant has submitted a representation dated 23.5.2001 to the Director of Education but no action in this regard is stated to have been taken.

3. On the face of the facts stated above, it should be appropriate that respondent No.2 should decide the representation of the applicant.

4. The present OA is disposed of directing respondent No.2 to pass a speaking order on the representation of the applicant referred to above preferably within a period of six months from today after adopting the procedure as per law.

V.K. Majotra

(V.K. Majotra)  
Member (A)

S Ag

(V.S. Aggarwal)  
Chairman

cc.